

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date : 06.11.2020**

**Appeal Lodging No. 267 of 2020**

Trishla Jain & Ors.

..... Appellants

Versus

Securities and Exchange Board of India

... Respondent

Mr. Rakesh Kumar, Advocate with Ms. Preeti Kashyap, Advocate for the Appellants.

Mr. Mihir Mody, Advocate with Mr. Shehaab Roshan, Mr. Arnav Misra, Advocates i/b K. Ashar & Co. for the Respondent.

ORDER :

1. Learned counsel for the appellants states that he needs time to file rejoinder to the reply filed by the respondent. Three weeks time is allowed to the appellants to file rejoinder. List on December 9, 2020.

2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala  
Presiding Officer

Dr. C. K. G. Nair  
Member

Justice M. T. Joshi  
Judicial Member

06.11.2020  
PTM